
(2022) 10 SIK CK 0012
In the Sikkim High Court
Case No : Arbitration Petition No. 02 Of 2022

M/S Mahabir Prasad Agarwal

APPELLANT

Vs

Union Of India & Ors

RESPONDENT

Date of Decision : 21-10-2022

Acts Referred:

Arbitration And Conciliation Act, 1996 — Section 11

Citation : (2022) 10 SIK CK 0012

Hon'ble Judges : Biswanath Somadder, CJ

Bench : Single Bench

Advocate : Pritima Sunam, Pema Dechen Bhutia, Sangita Pradhan, Natasha Pradhan

Judgement

Biswanath Somadder, CJ

This application under section 11 of the Arbitration and Conciliation Act, 1996 (as amended till date), shall be taken up for consideration only after all the respondents have been duly served.

An affidavit of service, indicating service as directed herein, shall be filed on or before the next date.

Learned Deputy Solicitor General, who is appearing for Union of India, shall obtain necessary instructions from her clients in the meanwhile so that the matter can be disposed of expeditiously.

List this matter on Friday, 25th November, 2022.